

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA-30/2000 in
MA-132/2000
MA-133/2000
OA-639/94

(28)

New Delhi this the 17th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Union of India & Ors. Vs. All India Station Masters' Association & Ors.

Present : Sh. R.L. Dhawan, counsel for review applicants.
Sh. B.S. Mainee, counsel for respdts in RA

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

By order dated 17.8.99, OA-639/94 was disposed of with a direction to review applicants to extend to review respondents the benefits mutatis-mutandis as contained in the CAT PB order dated 15.07.99 in OA-2430/93 within three months from the date of that order, as the two sets of employees were undisputedly similarly placed.

2. We note that subsequently RA No.243/99 was filed seeking review of the Tribunal's order dated 15.07.99 in OA No. 2430/93 but that RA was dismissed by order dated 02.03.2001.

3. In the light of the aforesaid order dated 02.03.2001, no good reasons have been advanced, within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC, to review our order dated 17.08.99 in OA-639/94, and RA-30/2000 is therefore dismissed.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

S.R. Adige
(S.R. Adige)
VC(A)